

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Srinagar)

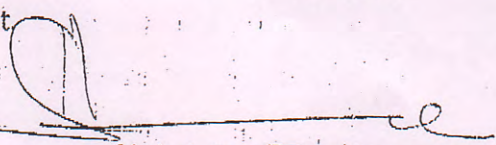
ORDER

No: 595

Dated: 20.08.2016

The Hon'ble Full Court has accepted the technical resignation of Shri Maharaj Krishan Hanjura, Super Time Scale District Judge with effect from the afternoon of the 20th day of August, 2016. He is permitted to retain his lien with his parent cadre (Super Time Scale District Judge in the High Court of Jammu and Kashmir) till the date of his retirement on superannuation i.e. 31.10.2016, as envisaged in Para 3 of the communication bearing No.A-12023/03/2013-Ad-IV dated 1st June, 2016 of the Director, Government of India, Ministry of Corporate Affairs, New Delhi, which reads that in terms of proviso to Section 413 (2) of Chapter XXVII of the Companies Act, 2013, the Member may retain his lien with his parent cadre or Ministry or Department, as the case may be, while holding office as such for a period not exceeding one year, read with the relevant provisions of the Jammu and Kashmir Civil Service Regulations governing the subject.

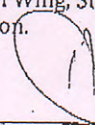
By Order


(Ashok Kumar Koul)
Registrar General

Dated: 20.08.2016

No. 1783-93/BS
Copy to the:

1. Secretary to the Government, Government of India, Ministry of Corporate Affairs, New Delhi,
2. Director, Government of India, Ministry of Corporate Affairs, New Delhi,
3. Secretary to the President, National Company Law Tribunal, New Delhi,
.....for information and necessary action.
4. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K, Srinagar,
5. Secretary/Bench Secretary to Hon'ble the Chief Justice, High Court of J&K,
.....for information of His Lordship.
6. Sh. Maharaj Krishan Hanjura, Super Time Scale District Judge,
7. Registrar Vigilance, High Court of J&K, Srinagar,
8. Registrar (Judicial), High Court of J&K, Jammu/Srinagar,
9. Chief Accounts Officer, High Court of J&K, Main Wing, Srinagar,
.....for information & necessary action.
10. Office file.


Registrar General